

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 102
(IB)-1362/(PB)/2018

IN THE MATTER OF:

ICICI Bank Ltd.

.... Applicant/petitioner

v.

Jyoti Builtech Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 27.10.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

Mr. Vinod Chaurasia, Adv. with Mr. Vijender
Sharma, RP

For the Respondent

Mr. Vikky Dang, Adv. for R-1 for IA-397/2020
Mr. Saurabh Kalia & Mr. Rahul Ahuja, Adv.
for Ex-Directors
Mr. Anurag Singh, Mr. Upinder Singh & Mr.
Shashank Shekhar, Adv. for R-1 in IA-
436/2020

ORDER

At request, lists CA-2735/2019, CA-148 & MA-681/2020, IA-
3102 & IA-4173/2020 for hearing on **19.11.2020**.

—sd—

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

—sd—

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)